No.2/31/92-Leg/L GOVERNMENT OF MANIPUR SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

Imphal, the 10th Nov., 1992

The following Mct of the Legislature, Manipur which received assent of the Governor of Manipur on 6-11-92 is hereby published in the Manipur Gazette.

(L. Ibomcha Singh) Secre tary to the Government of Manipur

THE MANIPUR (COURTS) AMENDMENT ACT, 1992 (Manipur Act No.5 of 1992)

> An Act

to amend the Manipur (Courts) Act, 1955 (Act 56 of 1955).

BE it enacted by the Legislature of Manipur in the Forty-third Year of the Republic of India as follows :-

- 1. Short title and commencement. (1) This Act may be called the Manipur (Courts) Amendment Act, 1992.
- (2) It shall come into force on such date as the State Government may, by notification in the official Gazette,
- 2. Amendment of section 32. In clause (a) of section 32 of the Manipur (Courts) Act, 1955, for the words "five thousand rupees", the words "fifty thousand rupees" shall be substituted.

Imphal, the 10th Nov., 1992

Copy to: 1. The Secretary, Legislative Assembly, Manipur. 2. The O-irector, Printing & Stationery, Manipur

for favour of publication in the Manipur Gazette Extra-ordinary dated 10-11-92. He is requested kindly to send 10 (ten) copies of the publication to the Law & Legislative Affairs Department.

(Th.Kamini Rumar Singh) Assistant Draftsman (Law) Government of Manipur